

Annexure-IV

Declaration Form

(To be submitted along with Form 6/Form 8 for enrolment as a new Elector/shifting from outside the state)

Applicant's Name:

Mobile Number:

Address:

Details of the Elector in the Electoral Roll of the last SIR (if applicable)			Details of the Relative, whose name is given in the previous column, in the last SIR		
Elector Name:			Name:		
EPIC No. (if available)			EPIC No. (if available)		
Relative's Name:			Relative's Name:		
Relationship:			Relationship:		
District:			District:		
State:			State:		
AC Name:			AC Name:		
AC Number	Part No.	Sr No.	AC Number	Part No.	Sr No.

Father's/Guardian Name	
Father's/Guardian EPIC No. (if available)	
Mother's Name	
Mother's EPIC No. (if available)	
Spouse's Name (if applicable)	
Spouse's EPIC No. (if available)	

(i) I have not acquired the citizenship of any other country.

(ii) I am applying for inclusion in the Electoral Roll through Form 6, and my name is not included in any other Assembly Constituency/Parliamentary Constituency. ☐

Or

I am applying for inclusion in the Electoral Roll through Form 8 on shifting. ☐

(iii) I am aware that making the above statement or declaration in relation to this application which is false and which I know or believe to be false or do not believe to be true, is punishable under Section 31 of Representation of the People Act, 1950 (43 of 1950) with imprisonment for a term which may extend to one year or with fine or with both.

Signature/Left Thumb Impression of Elector with date

BLO's undertaking: I have verified the above details from the electoral roll(s) of the last SIR.

BLO's Signature

BLO's Name and Phone Number

Information Sheet for Declaration Form

Applicants can check their name and the name of the concerned relative(s) in the previous SIR Electoral Rolls at <https://voters.eci.gov.in/> to provide the details in the Declaration Form. For help, applicants can connect with the concerned BLOs. ERO will issue notices to those applicants whose previous SIR Electoral Roll(s) details provided in the Declaration Form are either unavailable or do not match the database. Upon receipt of notice, the applicant to provide the documents based upon the following categories:

- If born in India before 01.07.1987
 - Provide any document, for Self, from the list given below, establishing the date of birth and/or place of birth.
- If born in India between 01.07.1987 and 02.12.2004
 - Provide any document, for Self, from the list given below, establishing the date of birth and/or place of birth.
 - Provide any document, for Father or Mother, from the list given below, establishing the date of birth and/or place of birth.
- If born in India after 02.12.2004
 - Provide any document, for Self, from the list given below, establishing the date of birth and/or place of birth.
 - Provide any document, for Father, from the list given below, establishing the date of birth and/or place of birth.
 - Provide any document, for Mother, from the list given below, establishing the date of birth and/or place of birth.
 - If any parent is not Indian, provide a copy of his/her valid passport & visa at the time of your birth.
- If born outside of India (attach proof of Birth Registration issued by the Indian Mission abroad),
- If acquired Indian citizenship by Registration/Naturalisation (attach Certificate of Registration of Citizenship)

Indicative (not exhaustive) list of documents (separate self-attested documents to be submitted for Self, Father and Mother, if mentioned above):

1. Any Identity card/Pension Payment Order issued to a regular employee/pensioner of any Central Govt./State Govt./PSU.
2. Any Identity Card/Certificate/Document issued in India by the Government/ local authorities/Banks/Post Office/LIC/PSUs prior to 01.07.1987.
3. Birth Certificate issued by the competent authority.
4. Passport
5. Matriculation/Educational certificate issued by recognised Boards/universities
6. Permanent Residence certificate issued by the competent State authority
7. Forest Right Certificate
8. OBC/SC/ST or any caste certificate issued by the Competent Authority
9. National Register of Citizens (wherever it exists)
10. Family Register maintained by Govt. officials under any Statute/Administrative Regulation
11. Any land/house allotment certificate by the Government
12. For Aadhaar, the Commission's directions issued vide letter No. 23/2025-ERS/Vol.II dated 09.09.2025 (**Annexure II**) shall apply.
